CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 177/MP/2024 along with IA No. 43/2024

Subject	:	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent, SLDC in computing the Deviation and Settlement Mechanism charges, by adopting methods/procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 and Respondent's failure to rectify the same.
Petitioner	:	Tadas Wind Energy Private Limited (TWEPL)
Respondents	:	Karnataka Power Transmission Corporation Limited and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aditya Narayan, Advocate, TWEPL Ms. Arushi Dubey, Advocate, TWEPL Ms. M Gowri Padmaja, Advocate, TWEPL Shri V. M. Kannan, Advocate, KPTCL Shri Shahbaaz Husain, Advocate, KPTCL. Ms. Diksha Pherwani, Advocate, KPTCL Shri Mayank Singh, Advocate, KPTCL Ms. Sindhu Ganesh, Advocate, KPTCL Shri Sumanth Gowda, Advocate, KPTCL Ms. Harimohana N, Advocate, KPTCL Shri Rishabh Raj Wadhwa, Advocate, KPTCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent, KPTCL, made detailed submissions and concluded their respective arguments on the issue of jurisdiction.

2. At the request of the parties, the Commission permitted both sides to file their respective written submissions/notes of argument within a week, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order on the issue of jurisdiction.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)